

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No. 133/2007

In the matter of

Determination of final transmission tariff up to DOCO and additional capitalization from DOCO to 31.3.2007 for system strengthening scheme in Northern Region (formerly part of Tala Supplementary Scheme) for the period 2004-09.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Ltd., Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Limited, New Delhi
14. Chief Engineer, Chandigarh Administration, Chandigarh
15. Uttaranchal Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad

.....Respondents

Petition No. 135/2007

And in the matter of

Determination of final transmission tariff for 400 kV D/C Agra-Bassi transmission line (CKT-III and II) along with associated bays under Northern Region System Strengthening Scheme-II in Northern Region for the tariff period 2004-09.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Vidyut Prasaran Nigam Ltd, Panchkula

8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Ltd., Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Limited, New Delhi
14. Chief Engineer, Chandigarh Administration, Chandigarh
15. Uttaranchal Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad

.....Respondents

Petition No.136/2007

And in the matter of

Determination of final transmission tariff for Tala-Siliguri Transmission System in Eastern Region for period 1.10.2005 to 31.3.2009 and remaining transmission system for the period 1.5.2006 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon
Vs

..Petitioner

1. Bihar State Electricity Board, Patna
2. West Bengal State Electricity Board, Kolkata
3. Grid Corporation of Orissa Ltd., Bhubaneswar
4. Damodar Valley Corporation, Calcutta
5. Power Department, Govt. of Sikkim, Gangtok
6. Jharkhand State Electricity Board, Ranchi

.....Respondents

Petition No.137/2007

And in the matter of

Determination of final transmission tariff of 2nd 315 (3x105 MVA), 400/220 kV transformer at Indravati (OHPC) switchyard in Eastern Region for the period 1.5.2006 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon
Vs

..Petitioner

7. Bihar State Electricity Board, Patna
8. West Bengal State Electricity Board, Kolkata
9. Grid Corporation of Orissa Ltd., Bhubaneswar
10. Damodar Valley Corporation, Calcutta
11. Power Department, Govt. of Sikkim, Gangtok
12. Jharkhand State Electricity Board, Ranchi

.....Respondents

The following were present:

1. Shri V.V.Sharma, PGCIL
2. Shri U.K.Tyagi, PGCIL

3. Shri B.C.Pant, PGCIL
4. Shri A.K.Nagpal, PGCIL
5. Shri M.M.Mondal, PGCIL
6. Shri C.Kannan, PGCIL
7. Shri S.Raju, PGCIL
8. Ms. Sangeeta, PGCIL
9. Shri S.N.Singh, UPPCL
10. Shri R.B.Sharma, Advocate, BSEB
11. Shri T.P.S.Bawa, PSEB

ORDER
(DATE OF HEARING: 17.1.2008)

The petitioner, Power grid Corporation of India Limited has made these applications for approval of transmission tariff from the date of commercial operation of the respective transmission line and up to 31.3.2009 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. After considering the applications and the oral submissions made at the hearing, we observe that certain additional information is required from the petitioner. The petitioner is accordingly directed to submit the following information on affidavit latest by 10.2.2008 with an advance copy to the respondents, separately in each case.

Petition No. 133/2007

Reason for increase in line length of LILO from 9 km to 17.189 km.

Petition No. 135/2007

- (i) Reason for increase in quantity of tower steel by 700 MT; and
- (ii) Justification for installation of two line reactors at each end of 400 kV D/C Agra-Bassi transmission line.

Petition No. 136/2007

Revised Form 5B showing comparison with original cost approval, since in Form 5B filed, comparison of item-wise cost as on the date of commercial operation and revised cost estimate has been furnished.

Petition No. 137/2007

Reason for delay of 12 months with full justification.

3. Subject to above, order reserved in these petitions.

Sd/-
(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated the 18th January 2008

sd/-
(BHANU BHUSHAN)
MEMBER